

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VEDIK COTTON LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VEDIK COTTON LIMITED
2.	Date of incorporation of corporate debtor	14-02-1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U17110MH1997PLC187124
5.	Address of the registered office and principal office (if any) of corporate debtor	5-C/207, Akshay Mittal Industrial Estate Andheri-Kurla Road, Andheri (E) Mumbai- 400059
6.	Insolvency commencement date in respect of corporate debtor	09-03-2021 (Order received on 17-05-2021).
7.	Estimated date of closure of insolvency resolution process	13-11-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Dakshesh Pravinchandra Choksi Reg No- IBBI/IPA-01/IP-P00718/2017-2018/11300
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address - Agarwal & Choksi, 303-305, Vrajbhumi Complex, Nr. Prarthana Flats, B/H Shilp Bldg, Off C G Road Navrangpura, Ahmadabad. Gujarat. PIN - 380009 Email - ca.dakshesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sun Resolution Professionals Pvt Ltd 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email - cirp.vedikcotton@gmail.com
11.	Last date for submission of claims	31-05-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of M/s Vedik Cotton Limited on 09-03-2021 (Order received on 17-05-2021).

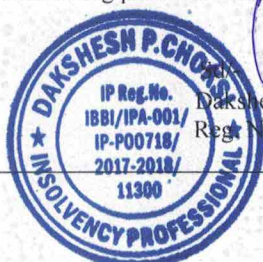
The creditors of Vedik Cotton Limited are hereby called upon to submit their claims with proof on or before 31-05-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18-05-2021
Place: Ahmedabad



Dakshesh P. Choksi
Dakshesh Pravinchandra Choksi
Reg No- IBBI/IPA-01/IP-P00718/2017-2018/11300